

16

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

O.A. 727/99

Date: 18.2.99

Between :

V. Purushotham Naidu

.. Applicant

A N D

1. The Chief General Manager,  
Telecommunications,  
A.P. Circle.  
Hyderabad - 500 001.

2. The General Manager,  
Telecom District,  
Tirupathi - 517 050. .. Respondents

Counsel for the applicant : Mr. C. Suryanarayana

Counsel for the respondents : Mr. M.C.Jacob for  
Mr. B.N. Sharma, Sr.CGSC

Coram:

Hon. Shri B.S. Jai Parameshwar, Member (J)

O R D E R  
(Per Hon. Shri B.S. Jai Parameshwar, Member (J))

Heard Mr. C. Suryanarayana, learned  
counsel for the applicant and Mr. M.C. Jacob for  
Mr. B.N. Sharma, Sr.CGSC for the respondents.

2. The applicant was engaged as casual  
mazdoor w.e.f. 19-2-87. He has been working till now.  
His actual working dates from 19-2-87 to 28-2-99  
are detailed in page 4 of the OA. The applicant  
submits that he had rendered 240 days continuous  
service in every year from 19-2-87. The applicant  
submits that if there are any breaks in service the  
same should be ignored.



..2/-

3. On 12-5-99 an interim order was passed directing the respondents to keep one post of Telecom Mechanic vacant till the claim of the applicant for regularisation/temporary status and his eligibility or otherwise for appearing for the screening test is considered. The said interim order was further extended on 27-8-99.

4. The respondents have not filed any reply to the OA. However, the learned standing counsel for the respondents submitted that the reply filed by them in OA 717/99 & OA 687/99 be taken into ~~not~~ ~~not~~ consideration in this OA also. Their main contention is that the applicant has not approached the departmental authorities for redressal of grievance and that the applicant has approached this Tribunal directly without exhausting the departmental remedies.

5. The respondents have not filed reply traversing the averments made by the applicant in the application and also the material papers filed by him along with the application. Their reply is vague as it can be seen.

6. Having regard to the matter that the applicant has been working ~~as~~ in the department from 19-2-87 the respondents ~~shall~~ consider the case of the applicant for ~~grant of temporary status/~~ regularisation relying upon the CGM letter dt. 9-3-99. Hence the following directions are given :

(a) The respondents shall consider the ~~grant of~~ case of the applicant for ~~regularisation/~~ temporary ~~status~~ in accordance with the letter of CGM dt. 9-3-99

(b) After considering his claim, the respondents ~~shall~~ ~~may~~ consider his eligibility or otherwise

*J*

to appear for the screening test for  
the post of Telecom Mechanic;

(c) Till such time the interm order passed on  
12-5-99 and extended on 27-8-99 shall be  
in force.

With the above directions OA is ordered accordingly.

No. 6310



19/12/00  
(B.S. JAI PARAMESHWAR)  
Member (J)

MD

  
MD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

~~1ST AND 2ND COURT~~

COPY TO:

1. HDHN
2. HRRN M (ADMN.)
3. HSDP M (JUDL.)
4. D.R. A (ADMN.)
5. SPARE ✓
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY  
COMPIRED BY

CHECKED BY  
APPROVED BY

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN  
MEMBER (ADMN.)

THE HON'BLE MR. B.S. JAI PARAMESWAR  
MEMBER (JUDL.)

\* \* \*

DATE OF ORDER: 18/2/2000

MA/R/DATE/OP. NO.

IN

DA. NO. 727/99

ADMITTED AND ~~INTERIM~~ DIRECTIONS  
ISSUED

ALLOWED

CP CLOSED

RA. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

केन्द्रीय प्रशासनिक विधिकरण  
Central Administrative Tribunal  
HYDERABAD / DESPATCH

25 FEB 2000

हైదరాబాదు బాధారాధికారి  
HYDERABAD BENCH